

(d) An amount of Rs. 96,986.60 is in Savings Bank Accounts of Kendriya Vidyalaya Sangathan Benevolent Fund in Syndicate Bank, I.P. Estate, New Delhi. Besides this, Rs. 15,000/- is in fixed deposit.

**Non-Payment of Interest on CDS
Amounts of Kendriya Vidyalaya
Teachers**

1445. SHRI PRABHAKAR RAO KALVALA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that lakhs of rupees of Compulsory Deposit Schemes amounts of teachers of Kendriya Vidyalayas are kept in different regional branches of provident fund Department and Government are not giving any interest on these amounts;

(b) if so, what are the details thereof; and

(c) what action Sangathan propose to take/has taken for getting back these amounts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c) The information is being collected and shall be laid on the Table of the House.

Transfer of Kendriya Vidyalaya Teachers

1447. SHRI ANAND PRAKASH GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Vidyalaya teachers of all categories are transferred on request and in public interest every session; and

(b) if so, the reasons for not transferring Yoga and Physical Education Teachers last session?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI

MEHTA): (a) and (b) Transfers of teachers are considered every year on the basis of applications received and the approved guidelines transfers which *inter-alia* include transfers on requests and in and in public interest.

Teaching of Yoga was started on an experimental basis on the Kendriya Vidyalayas in the Academic year 1981-82. Since the Scheme of Yoga education was temporary and has been continued on year to year basis, all the yoga teachers were appointed on ad hoc basis and their services were also extended on year to year basis. Based on a review of the scheme of Yoga education, the Board of Governors of the Sangathan decided in September, 1986, that the teaching of Physical Education and Yoga should be integrated and that for this purpose, Physical Education teachers should be given training in yoga and yoga teachers should acquire adequate qualifications for teaching Physical Education.

Twenty-four Yoga teachers who already possessed qualifications prescribed for the post of Physical Education Teachers were appointed as such. The Kendriya Vidyalaya Sangathan nominated Yoga Teachers to undergo a special B.P.Ed. (Summer Course) in 3 semesters in Lakshmi Bai National College of Physical Education (LNCPE), Gwalior. Ninety five Yoga teachers have since acquired the qualifications of B.P.Ed. The question of formal regularisation of these employees as PETs would be placed before the Board of Governors for a decision.

The transfer of Yoga teachers and PETs could not be effected during 1989-90 pending decision of the Board of Governors on the matter, as their transfers would depend on decision by the Board in regard to their status.

**Promotional Avenues for Yoga Teachers
in Kendriya Vidyalayas**

1448. SHRI ANAND PRAKASH GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether there are any promotional avenues for Yoga Teachers in Kendriya Vidyalayas;

(b) if so, what are the details thereof; and

(c) what are the relevant Provisions government such promotions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No, Sir.

(b) Does not arise.

(c) The subject of Yoga is not taught as an elective in Classes XI and XII in Kendriya Vidyalayas and as such there are no promotional posts provided for them as for other miscellaneous categories of teachers. Regularisation of all the Yoga teachers is also under way. After regularisation, they would become eligible for time-bound grade promotion facilities.

Non-Payment of Special Duty Allowance to K.V.S. Teachers of North-East Region

1449. SHRI ANAND PRAKASH GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Special Duty Allowance is payable to Central Government employees and those of Kendriya Vidyalaya Sangathan, ONGC etc. posted in North-East Region;

(b) if so, what are the details thereof;

(c) whether such allowance is not being paid to the teachers of Kendriya Vidyalaya Sangathan recruited in 1984, specifically for posting in North-East Region and later rendered transferable; and

(d) if so, what is the justification therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Yes, Sir. Special Duty Allowance is admissible to Kendriya Vidyalaya Sangathan employees posted in North-East Region as per Government of India instructions/rules.

(c) and (d) Special Duty Allowance was not admissible to teachers specially recruited during 1984 for appointment in

North-East Region, since one of the conditions for their appointment was that they would not be transferred to other regions and they were not eligible to draw special duty allowance, as per Government of India instructions. However, the Board of Governors at its meeting held on 13-7-89 decided that such teachers who were recruited especially in 1984 might also be made eligible for transfer outside the region. This decision has been made applicable from 1990-91 by Kendriya Vidyalaya Sangathan. The question of grant of special duty allowance to these employees is under consideration.

Setting up of Nuclear Power Plants with Soviet Assistance

1450. KUMARI ALIA: Will the PRIME MINISTER be pleased to state:

(a) what progress has been made so far regarding setting up of two nuclear power plants with Soviet Assistance;

(b) when they are likely to start functioning; and

(c) what is the plan of utilisation of nuclear power generated by them?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): (a) and (b) An Inter-Governmental Agreement between India and USSR for cooperation in construction of a nuclear power station consisting of two units, each of 1000 MW pressurised light water reactors, was signed and laid on the Table of the House on November 21, 1988. Details regarding the project construction schedules, costs etc. are under discussion in a Joint Committee. The report of the Committee is yet to be finalised. Only thereafter can Government proceed with regard to a final decision on implementation of the project.

(c) Since the project is proposed to be set up in Kudankulam in Tamil Nadu, it is expected to supply power to the southern grid of the country. The concerned States will get their share of electricity as per laid down guidelines in this regard.